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O.A. No. 51 of 2010

Durga Charan Prusty.....Applicant
Vs
Union of India & Ors....Respondents

Order dated: 15.11.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Sri N.R.Routray, Ld. Counsel for the
applicant and Sri T.Rath, Ld. Counsel for the Railways.

2. Sri Rath has filed counter today in the Court
after serving a copy of the same on the Ld. Counsel for the
applicant.

3. Meanwhile, Sri Routray, Ld. Counsel for the
applicant has filed M.A. 748/10 for directing the
Respondents to dispose of his pending representation under
Annexure-A/7 to this O.A. as an interim measure. During
the course of hearing today, Sri Routray submits that he will
be satisfied if a direction is issued to Respondent No.3 to
dispose of the pending representation with a reasoned order
within a specific time frame. He also submits that he will not
press adjudication of the O.A. No. 51/10.

4. Accordingly, without going into the merits of
the case and as agreed to by the Ld. Counsel for the parties,

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this O.A. is disposed of while directing Respondent No.3 to consider the issues raised in the pending representation as at Annexure -A/7 and pass a reasoned order within a period of 90 days from the date of receipt of this order.

5. With the disposal of the O.A., M.A. 748/10 is also disposed of.

6. Send copies of this order, ~~along with copy of~~
~~the O.A.~~, to Respondent No.3 at the cost of the applicant.

Ld. Counsel for the applicant undertakes to deposit the postal requisites in course of the day.


~~MEMBER (A)~~

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